

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

M.A 48 OF 2022

IN

ORIGINAL APPLICATION NO- 30 of 2022

**IN THE MATTER OF:**

**AFSAR ALI**

**.....APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH**

**.....RESPONDENT(S)**

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*THROUGH COUNSEL*



BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

Ph: 9639286572

**DATE: 10.10.2025**

**PLACE: NOIDA**

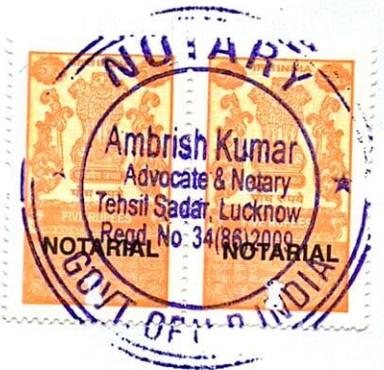
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

M.A 48 OF 2022

IN

ORIGINAL APPLICATION NO- 30 of 2022



IN THE MATTER OF:

AFSAR ALI

.....APPLICANT

VERSUS



STATE OF UTTAR PRADESH

.....RESPONDENT(S)

STATUS REPORT ON BEHALF OF THE STATE OF U.P. IN  
COMPLIANCE TO THE ORDER DATED 09.07.2025 PASSED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

I, Kalyan Banerjee aged about 60 years <sup>Late</sup> S/o Shri. D. D. Banerjee  
presently posted as Joint Secretary, Urban Development Deptt.

do hereby solemnly affirm and state on oath as under:

Sworn & Verified  
Before me  
10/10/2025  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur, Janubi, Lucknow

1. That I, the Deponent in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.

### **I. BACKGROUND OF THE MATTER**

3. That the present matter the pertains to the lying of sewer line to the existing STP in order to prevent discharge of untreated water into the pond opposite religious place of Siddha Peeth Devi Temple at village Dasna, Pargana Dasna, Ghaziabad at Khasra No.'s 2076, 2077 and 2078.
4. That the above captioned matter was last listed for hearing on 09.07.2025, wherein the Hon'ble Tribunal directed as under:

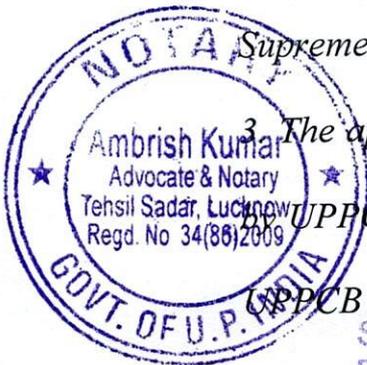
*"2. Learned counsel for State of U.P. has informed that Civil Appeal Diary No(s). 45810/2024 is now fixed for hearing before Hon'ble*

*Supreme Court on 23.09.2025.*

*3. The applicant seeks time to file responses to the progress reports filed*

*UPPCB and State of U.P. while learned counsel for State of U.P. and*

*UPPCB seeks time to file further progress reports.*



Sworn & Verified  
Before me  
10/10/2025  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
VIII-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

4. Responses by the applicant to the reports filed by UPPCB and State of U.P. and further progress reports by State of U.P. and UPPCB may be filed within three months."

**II. HON'BLE SUPREME COURT OF INDIA, CIVIL APPEAL NO(S).**

**2695-2696/2025, EXECUTIVE OFFICER VS. AFSAR ALI &**

**ANR.**

5. That as per the pendency obtained from the official website of the Hon'ble Supreme Court, New Delhi, it is stated that the case is tentatively likely to be listed on 14.10.2025.

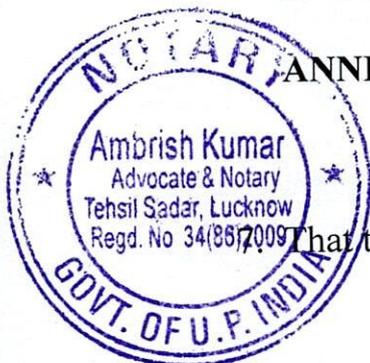
A Copy of the pendency status has been annexed herewith as **ANNEXURE R-1.**

**III. FURTHER PROGRESS**

6. That the Executive Officer Nagar Panchayat Dasna Janpat, Ghaziabad has written a letter dt. 09.10.2025 to the Deponent. That vide the said letter further progress report with respect to the present matter has been provided.

A Copy of the letter dt. 09.10.2025 has been annexed herewith as

**ANNEXURE R-2.**



Sworn & Verified  
Before me  
10/10/2025  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
Vill-Deyi Ganj Anaiya  
Adampur Janubi, Lucknow

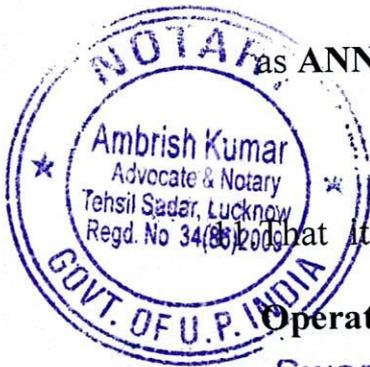
i. **Construction of the Kaccha Drain into Pakka Drain**

8. That it is pertinent to mention that Nagar Panchayat Dasna, Ghaziabad had earlier constructed a temporary kaccha drain to prevent discharge of nearby area in pond which is connected to Dasna drain. That further it is stated that the work of converting the kaccha drain into pakka drain has been completed and approximately the discharge of 1000 households of the nearby areas is going into the said drain. That further it is stated that the total length of the said drain is **1.2 kms.**

ii. **STP Compliance**

9. That the construction of the said 100 KLD STP has been **completed.**
10. The said STP consists of collection tank, grit chamber, biological reactor, treated water tank, ozonator, hydroheal reactor, sludge removal system. That further it is submitted that the work of installation of grit chamber has been completed.
- Copies of the photograph of the Grit Chamber has been annexed herewith

as **ANNEXURE R-3.**



That it is germane to mention that an **application for Consent to Operate (CTO)** has been submitted to the **Uttar Pradesh Pollution**

Sworn & Verified  
Before me

A 10/10/2025  
**AMRISH KUMAR**  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

**Control Board** for permission to operate the STP. That further the CTO for the said STP has been granted by UPPCB on 08.10.2025.

A Copy of the application and CTO dt. 08.10.2025 has been annexed herewith as **ANNEXURE R-4**.

12. That the said STP is operational and the treated water of 20 KLD approximately is treated per day from the said STP which is discharged into the pond. That it is stated that from 01.09.2025 to 09.10.2025, 780 KLD of water has been treated.

Copy of the Logbook has been annexed herewith as **ANNEXURE R-5**.

Copies of the photographs of STP and pond have been annexed herewith as **ANNEXURE R-6**.

13. That the abovementioned process has been incorporated in a diagram as under:

Nearby Area Domestic Discharge

Pakka Drain (1.2 kms)

Sewage Treatment Plant (100 KLD)

Treated Water Discharged into the Pond



Sworn & Verified  
Before me

10/10/2025  
**AMBRISH KUMAR**  
ADVOCATE & NOTARY  
Vill-Devi Ganj Analya  
Adampur Janubi, Lucknow

De-silting work of the pond

14. It is further submitted that the de-silting work of the pond has been completed. That the lifted silt was proposed for disposal through auction, for which a public notice was published in the newspapers "Amar Ujala" and "Dainik Jagran" on 28.08.2024, and the auction was scheduled for 11.09.2024. However, no participant appeared for the auction.

Copies of the de-silting photographs have been annexed herewith as **ANNEXURE R-7.**

15. That thereafter, Nagar Panchayat Dasna again published notices in the "Amar Ujala" newspaper dated 18.05.2025 and "Yug Karwat" newspaper dated 19.05.2025, scheduling the auction for 26.05.2025, but again, no person participated.

16. That subsequently, the notice was republished in newspapers on 15.08.2025, fixing the auction date as 25.08.2025, but no participant appeared. Again, the notice for auction of silt was published in newspapers on 10.09.2025, fixing 20.09.2025 as the auction date; however, no bidder participated on that date either.

17. That now, for the purpose of silt disposal, another auction notice has been published in "Amar Ujala" and "Dainik Bhaskar" newspapers dated

05.10.2025, and the process of re-auction is currently underway.

Sworn & Verified  
Before me  
10/10/2025  
AMBRISH KUMAR  
ADVOCATE & NOTARY  
VIII-Devi Ganj Anaiya  
A. J. Pur Janubi, Lucknow



Copies of the newspaper publication has been annexed herewith as  
**ANNEXURE R-8.**

iv. **De-watering of Pond**

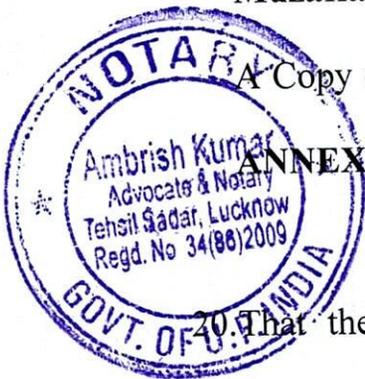
18. That the de-watering of the pond was being carried out. However, due to heavy rainfall during the monsoon season, the pond again filled with a large amount of rainwater. That recently, owing to heavy rainfall on 07.10.2025, the water level of the pond has significantly risen. That the process of de-watering has been resumed using pumps, and after complete de-watering, the silt will be disposed of at the earliest.

IV. **REJUVENATION OF THE POND**

19. For the purpose of beautification and rejuvenation of the pond located in Nagar Panchayat Dasna, a work order dated **25.05.2025** has been issued to **M/s Krishna Contractor, 15 G Nehru Road, Gandhi Nagar, Muzaffarnagar.**

A Copy of the Work Order dt. 25.05.2025 has been annexed herewith as

**ANNEXURE R-9.**



20. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal.

Sworn & Verified  
Before me  
10/10/2025  
**AMBRISH KUMAR**  
ADVOCATE & NOTARY  
Vill-Devi Ganj Anaiya  
Adampur Janubi, Lucknow

of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

21. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

**DEPONENT**

**VERIFICATION**

Verified at Lucknow on this 10<sup>th</sup> day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 21 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



Sworn & Verified  
Before me  
A 10/10/2025  
AMRISH KUMAR  
ADVOCATE & NOTARY  
VIII-Davi Ganj Anaiya  
Adampur Janubi, Lucknow

I identify the deponent who  
has signed/Put T.I. before me.  
10/10/2025

**DEPONENT**



Case Details

Diary Number	45910/2024 Filed on 02-10-2024 02:57 PM [ SECTION: XVII]	PENDING
Case Number	C.A. No. 002695 - 002696 / 2025 Registered on 19-02-2025 (Verified On 23-10-2024)	
CNR Number	SCIN010458102024	
Present/Last Listed On	29-04-2025 [HONBLE MR. JUSTICE ABHAY S. OKA and HONBLE MR. JUSTICE UJJAL BHUYAN]	
Status/Stage	Pending] (Motion Hearing [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]) List On (Date) (23-09-2025), Not taken up/ Not Today-Ord dt.29-04-2025	
Tentatively case may be listed on (likely to be listed on)	14-10-2025 (Computer generated)	
Category	2002-Environmental Laws : Appeal under Section 22 of the National Green Tribunal Act, 2010	
Petitioner(s)	1 EXECUTIVE OFFICER	
Respondent(s)	1 AFSAR ALI 2 THE STATE OF UTTAR PRADESH	
Petitioner Advocate(s)	SUMEER SODHI	
Respondent Advocate(s)		

msd

सेवा में,

संयुक्त सचिव, महोदय  
उत्तर प्रदेश शासन,  
नगर विकास अनुभाग-5  
लखनऊ।

विषय-मा0 राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन Misc Application N0 48/2022 in ओ0ए0 संख्या 30 / 2022 Afsar Ali v/s State of U.P. व अन्य में पारित आदेश दिनांक 09-07-2025 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या एन0जी0टी0-242 / नौ-5-2024-25 रिट / 2024 दिनांक 27 अगस्त 2025 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के साथ संलग्न माननीय राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन Misc Application N0 48/2022 in ओ0ए0 संख्या 30 / 2022 Afsar Ali v/s State of U.P व अन्य में पारित आदेश दिनांक 09-07-2025 के अनुपालन में समस्त वॉछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या शासन को उपलब्ध कराने हेतु निर्देशित किया गया है।

1- महोदय, माननीय माननीय राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन Misc Application N0 48/2022 in ओ0ए0 संख्या 30 / 2022 Afsar Ali v/s State of U.P. व अन्य में दिनांक 09-07-2025 को निम्न आदेश पारित किया है :- आदेश के अंश

बिन्दु	कार्यवाही
<p>1-मा0 राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन Misc Application N0 48 / 2022 in ओ0ए0 संख्या 30 / 2022 Afsar Ali v/s State of U.P व अन्य में पारित आदेश दिनांक 09-07-2025 को पारित आदेश का अंश निम्न है:-</p> <p><i>1. "Further Progress report dated 05-07-2025 has been Filed by UPPCB and further progress report dated 08-07-2025 has been filed by the State of Up ."</i></p>	---
<p>2-HON'BLE Supreme Court Of India,Civil appeal No(s).2695-2696/2025 Executive Officer V/S Afsar Ali &amp;ANR. माननीय सर्वोच्च न्यायालय नई दिल्ली में नियत तिथि 23-09-2025 के सम्बन्ध में में मा0 राष्ट्रीय हरित न्यायाधिकरण के अंश</p> <p><i>"2.Learned counsel for State of U.P. has informed that Civil Appeal Diary No(S). F45810/2024 is now fixed for hearing Before Hon'ble Supreme Court on 23.09.2025. "</i></p>	<p>2-महोदय, मा0 सर्वोच्च न्यायालय नई दिल्ली में नियत तिथि दिनांक 23-09-2025 के सम्बन्ध में मा0 सर्वोच्च न्यायालय नई दिल्ली की साईट से प्राप्त स्टेटस रिपोर्ट के अनुसार "Case is Pending and list on (date) 23.09.2025) , Not taken up/Not today-orddt. 9..04.2025 " Tentatively case may be listed on (likely to be listed on 14.10.2025</p>
<p><i>"3. The Application seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file Further progress reports."</i></p>	<p>नगर पंचायत डसना में तालाब के किनारे स्थित समस्त कच्चे नालों को बना करा पक्का कर दिया गया है, साथ ही इन समस्त पक्के नालों को लिंक कर दिया गया है। यह भी ध्यात्वय है कि बने हुये पक्के नालो को STP तक लाकर जोड़ दिया गया है। STP का निर्माण पूर्ण हो चुका है तथा Under Trial की प्रक्रिया सम्पन्न होने के बाद STP अब पूर्ण रूप से परिचालित है तथा STP से उत्पन्न Treated water को तालाब मे प्रवाहित किया जा</p>

565 परिचालन हेतु प्रदूषण नियंत्रण विभाग से CTO (Consent to Operate) अनुमति मिल चुकी है।

यह भी ध्यातव्य है कि तालाब से डि-सिल्टिंग का कार्य पूर्ण कर लिया गया है सिल्ट को उठा कर नीलाम के माध्यम से निस्तारण हेतु अमर उजाला, दैनिक जागरण दिनोंक 28 अगस्त 2024 समाचार पत्र में सूचना प्रकाशित करा कर दिनोंक 11 सितम्बर 2024 नीलाम हेतु नियत की गई थी परन्तु नीलाम में कोई भी व्यक्ति सम्मिलित नहीं हुआ। नगर पंचायत डासना के द्वारा पुनः अमर "उजाला समाचार" पत्र दिनोंक 18 मई 2025 में एवं "युग करवट" समाचार पत्र दिनोंक 19 मई 2025 में सूचना प्रकाशित करा कर दिनोंक 26 मई 2025 को सिल्ट के निस्तारण के लिये नियत तिथि में कोई व्यक्ति बोली में सम्मिलित नहीं हुआ। इसके उपरान्त दिनोंक 15 अगस्त 2025 को समाचार पत्रों में प्रकाशित कराकर दिनोंक 25 अगस्त 2025 को सिल्ट के नीलाम में कोई भी व्यक्ति सम्मिलित नहीं हुआ दिनोंक 10 सितम्बर 2025 समाचार पत्रों में सिल्ट नीलाम की सूचना प्रकाशित करा कर दिनोंक 20 सितम्बर 2025 को नीलाम करने हेतु नियत की गई थी परन्तु दिनोंक 20 सितम्बर 2025 को भी कोई भी बोलीदाता बोली में सम्मिलित नहीं हुआ सिल्ट निस्तारण हेतु नीलामी की सूचना अमर उजाला एवं दैनिक भास्कर समाचार पत्र दिनांक 05-10-2025 प्रकाशित करा कर पुनः नीलाम की कार्यवाही की जा रही है।

तालाब की डी-वाटरिंग करायी जा रही थी। किन्तु उल्लेखनीय है कि वर्षा ऋतु में भारी वर्षा होने के कारण तालाब में अत्याधिक वर्षा जल भर गया है। सद्यः दिनांक 07.10.2025 को भी हुये भारी वर्षा से तालाब का जल स्तर काफी ऊँचा हो गया है। पुनश्चः पम्प लगा कर डी-वाटरिंग कराया जा रहा है पूर्ण डी-वाटरिंग के पश्चात सिल्ट का निस्तारण शीघ्रता से करा दिया जायेगा।

तालाब के सौन्दर्य करण एवं कायाकल्प हेतु नगर पंचायत डासना द्वारा नगर पंचायत डासना में स्थित खसरा संख्या 2076, 2077, 2078 के तालाब के सौन्दर्य करण हेतु चारों ओर तारबन्दी का कार्य, नगर पंचायत डासना में स्थित खसरा संख्या 2076, 2077, 2078 के सौन्दर्य करण हेतु रामवीर यादव के खेत से शहजाद कुरैशी के घर तक पाथवे का निर्माण कार्य, नगर पंचायत डासना में स्थित खसरा संख्या 2076, 2077, 2078 के तालाब के सौन्दर्य करण हेतु बारात घर से कब्रिस्तान तक पाथवे का निर्माण कार्य, हेतु दिनांक 25.10.2025 को M/s Krishna Contractor, 15 G Nehru Road Gandhi Nagar Muzaffar Nagar. को कार्यादेश दिया जा चुका है। तालाब का जल स्तर कम होने के बाद तालाब के सौन्दर्य करण का कार्य प्रारम्भ करा दिया जायेगा।

"4.responses by the applicant to the reports filed by UPPCB and State of U.P. and Further progress reports by State of U.P. and UPPCB may be filed within three months."

अनुपालन किया जा रहा है।

*Mehar*  
09.10.2015

अधिसासी अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

प्रतिलिपि – निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक,स्वच्छ भारत मिशन (नगरीय),नगरीय निकाय निदेशालय,उ०प्र०।
- 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय),लखनऊ।
- 3-जिलाधिकारी, जनपद-गाजियाबाद।
- 4-श्री भँवर पाल सिंह जादौन,स्थायी अधिवक्ता ,मा० एन० जी० टी०,नई दिल्ली।
- 5-श्री नीरज कुमार,अधिसासी अभियन्ता,उत्तर प्रदेश जल निगम(नगरीय) ,लखनऊ।
- 6-श्री अतुल भारती ,विधिक सहायक,पी०एम०यू०,नगर विकास विभाग,उ०प्र० लखनऊ।
- 7-श्री संदीप चौहान,पी०एम०यू०,नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।

अधिसासी अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

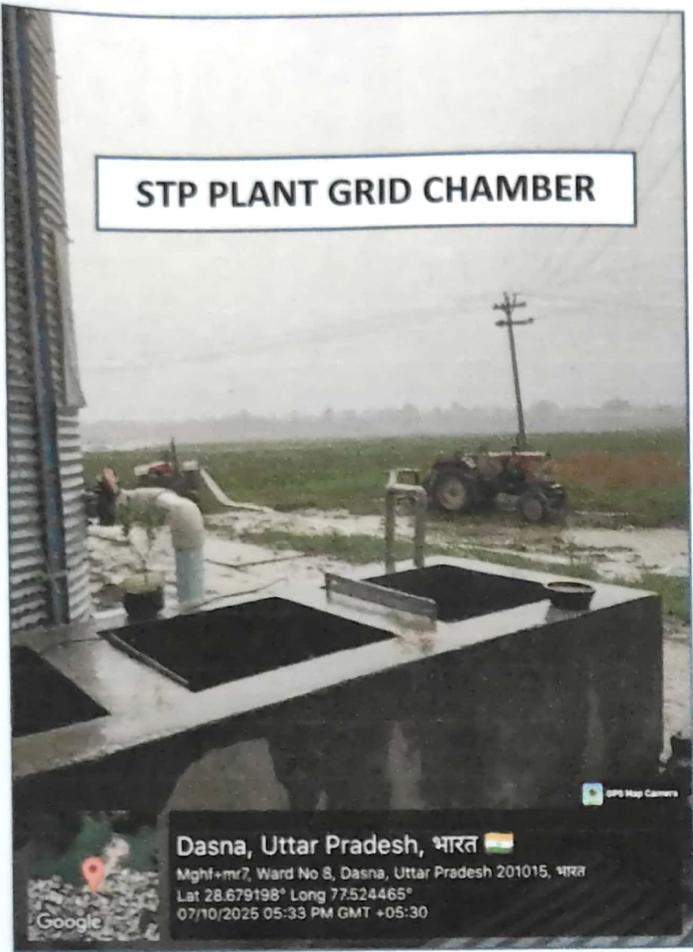
अधिकाारी अधिकाारी  
नगर पंचायत डासना  
गाजियाबाद।

- प्रतिलिपि – निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-
- 1-राज्य मिशन निदेशक,स्वच्छ भारत मिशन (नगरीय),नगरीय निकाय निदेशालय,उ०प्र०।
  - 2-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय),लखनऊ।
  - 3-जिलाधिकारी, जनपद-गाजियाबाद।
  - 4-श्री भेंवर पाल सिंह जादौन,स्थायी अधिवक्ता ,मा० एन० जी० टी०,नई दिल्ली।
  - 5-श्री नीरज कुमार,अधिकाारी अभियन्ता,उत्तर प्रदेश जल निगम(नगरीय) ,लखनऊ।
  - 6-श्री अतुल भारती ,विधिक सहायक,पी०एम०यू०,नगर विकास विभाग,उ०प्र० लखनऊ।
  - 7-श्री संदीप चौहान,पी०एम०यू०,नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।

*[Handwritten Signature]*  
09.10.2015

अधिकाारी अधिकाारी  
नगर पंचायत डासना  
गाजियाबाद।

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## FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

NAGAR PANCHAYAT DASNA, NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015

NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD,  
Bhojpur, GHAZIABAD

UPPCB

To

The Member Secretary

Uttar Pradesh State Pollution Control Board/Committee  
T.C.12V, Vibhuti Khand, Gomti Nagar,  
Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by M/s. \_\_\_\_\_

at location \_\_\_\_\_

as per the details given below:

*Handwritten signature*

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TO BE FILLED BY APPLICANT PART A:

## GENERAL

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details</b>		
<b>1.1</b>	<b>Name of the Project / Industry / TSDF</b>	:	NAGAR PANCHAYAT DASNA
<b>1.2</b>	<b>Project Proposal</b>	:	New
<b>1.3</b>	<b>Details of Environment Clearance</b>	:	NA
<b>1.4</b>	<b>Address of the Site / Unit</b>	:	<b>Plot / Survey No</b> :
			NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD
			<b>Village</b> :
			NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD
			<b>Tehsil</b> :
			Bhojpur
	<b>District</b> :	GHAZIABAD	
	<b>State / UT</b> :	Uttar Pradesh	
	<b>Pin code</b> :	201015	
<b>2.0</b>	<b>Details of Applicant / Occupier</b>		
<b>2.1</b>	<b>Name of the Applicant / Occupier</b>	:	NAGAR PANCHAYAT
<b>2.2</b>	<b>Designation</b>	:	DIRECTOR
<b>2.3</b>	<b>Nationality of the Occupier</b>	:	INDIAN
<b>2.4</b>	<b>Correspondence Address</b>	:	<b>Plot / Survey No / Street Name</b> :
			OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
			<b>Village / Town / City</b> :
			OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
			<b>Tehsil / Taluk</b> :
			OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
	<b>District</b> :	GHAZIABAD	
	<b>State / UT</b> :	Uttar Pradesh	
	<b>Pin code</b> :	201015	
<b>2.5</b>	<b>Contact Details of Plant Head with: Alternate details</b>	:	<b>Name &amp; Designation</b> :
			1. NAGAR PANCHAYAT
			<b>e-mail address</b> :
			1. nagarpanchayatdasna@gmail.com
	<b>Landline Number</b> :	1. 0-0	
	<b>Mobile Number</b> :	1. 8189077899	

*Handwritten signature*





Print

Transaction Details :	
Payment Reference No./ Order No. :	<b>UP01525100614251305</b>
Status :	<b>SUCCESS</b>
Transaction Amount :	<b>24000</b>
Transaction ID :	251006246369522
Transaction Date and Time :	2025-10-06 14:25:55
Entrepreneur ID :	UPSWP241239737
Unit ID :	UPSWP24123973701
PayIDFromBank ID :	251006246369522

[Proceed to Next Action](#)571



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 27798267**

**219235/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**NAGAR PANCHAYAT DASNA**

**NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT  
DASNA, GHAZIABAD, 201015**

Reference Application No: 27798267 Dated: 2025-10-06

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).**

### CONDITIONS OF CONSENT

With reference to the application No **27798267** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **NAGAR PANCHAYAT DASNA** located at **NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015**. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2029 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2029 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

### 3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered
0.1 MLD (100 KLD)	Sewage Treatment of Nagar Panchayat Dasna	DOMESTIC SEWAGE	-	-	-	Sewage Treatment of Nagar Panchayat Dasna

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
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0.1 MLD (100 KLD)	-	0.1 MLD (100 KLD)	TREATED WATER DISCHARGE THROUGH DASNA DRAIN TO RIVER HINDON.
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## 5. Details of Sewerage infrastructure

### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, DISTRICT-GHAZIABAD, PIN-201015, U.P.	NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, DISTRICT-GHAZIABAD, PIN-201015, U.P.	Sewage from Nagar Panchayat Dasna	0.1 MLD (100 KLD)

### b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Grit Chamber, Screen Chamber, Collection Tank, Bio Reactor, Treated Water Storage Tank, Filtration System-100 Micron, Hydro Hill/Ozonization Tank, Sludge Collection Sump Etc.	-	0.1 MLD (100 KLD)

## 6. Water conservation:

### a) Fresh water consumption:

i. Water conservation:

ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline

iii. Source of fresh water: Borewell/supply water

iv. Status of NOC from CGWA/SGWB: Applied/granted

v. Validity of NOC 31/12/2029

vi. Permitted withdrawal capacity (KLD)

### b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		

i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.

ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.

iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.

- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

### 7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm <sup>-1</sup> • Hardness <140 mg/l as CaCO <sub>3</sub> • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H <sub>2</sub> S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

### 8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

### Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

### Specific Conditions:

1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
8. Compliance of relevant provisions of Environmental Laws shall be ensured.
9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
11. The STP should be operated in such a way so that there is no adverse impact on public and environment.

12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

**Additional Conditions:-**

1. THIS CTO IS VALID ONLY FOR STP TREATED WATER FOR – 0.1 MLD (Sewage from Nagar Panchayat Dasna).
2. Unit shall submit bank guarantee of amount equal to 20% of total cost i.e. Rs. 16,29,000/- (Rs. Sixteen Lacs and Twenty Nine Thousand Only), 3. Unit must submitted fee of Rs. 3,000/- in the Board within 15 days of issuing this certificate in favour of CTE.
3. The STP shall install/operate Electro Magnetic Flow meter at water withdrawal source and logbook of flow meter reading shall be maintained.
4. STP shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report of STP from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.
5. The STP shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server. OCEQMS system shall be calibrated on six monthly basis through recognized agency and calibration certificate should be submitted to UPPCB.
6. The STP shall establish Miyawaki forest inside and outside the premises in sufficient area the treated effluent from the STP shall be used for forestation.
7. The STP shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid for Operation of STP which are likely to cause fire hazard including environmental pollution.
8. Industry shall operate APCS as per norms by CAQM/CPCB. Only Approved Fuel Be Permitted as per CAQM Direction. Industry shall operate Air Pollution Control System as per environmental norms.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
10. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
11. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
13. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. Domestic effluent shall be treated though Common STP and treated water shall be used for irrigation within the premises.
16. Ground water shall be monitored on quarterly basis nearby ash dikes and analysis report with respect to heavy metals shall be sent to UPPCB.

17. The responsible agency for the Operation and maintenance of the S.T.P will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server and will install PTZ Camera linked with the UPPCB control room. The STP shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment S.T.P of the Effluent treatment plant.
18. Storm Water drain shall be kept separate in such manner that, industrial effluent does not get mixed with storm water.
19. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
20. STP shall comply with various provisions of Hazardous and Other waste (Management & Trans-boundary Movement) Rule 2016. Detail of hazardous waste disposal shall be submitted in Form-10.
21. The STP should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
22. STP shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
23. STP shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
24. This consent is valid only for products and quantity mentioned above. STP shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
25. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
26. If the CPCB or UPPCB issues the Closure order against the STP this consent order stands automatically suspended for that period.
27. The STP shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P. Pollution Control Board for protection and safe guard of environment from time to time.
28. The STP shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
29. Minimum 33% of the land on which STP is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Chief Environmental Officer (Incharge), Circle 1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Incharge), Circle 1**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

579

ANNEXURE R-5

**Neelgagan®**

नगर पंचायत डासना जनपद गाजियाबाद  
लॉग बुक  
(एस०टी०पी०, प्लांट-100, के.एल.डी)

**PLATINUM**  
**LONG NOTE BOOK**

**N**

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S.N	Equipment	ON Time	off time	Remarks
①	SP 1	7 Am	7:30 Am	
②	Blower	7:30 Am	11:00 Am	
③	IDLE		30 min	
④	Blower	11:30 Am	6:30 P.m	
⑤	Transfer to treated tank			
⑥	Filter feed pump	7:00 Pm	7:30 Pm	
⑦	Ozonization Start 1 Hour			
⑧	Daily release to pond	9 P.m		
				release 2000 liter per Day to pond







S.N	Equipment	on time	off time	Remark
①	SPI	7:00 Am	7:30 Am	
②	Blower	7:30 Am	11:00 Am	
③	IDLE		30 min	
④	Blower	11:30 Am	6:30 Pm	
⑤	transfer to treated tank			
⑥	Filter feed pump	7:00 Pm	7:30 Pm	
⑦	Ozonization start ① Hour			
⑧	Daily release to pond	9 Pm		
				release 20,000 liter per <del>to</del> to pond
				60,000
				+ 20,000
				80,000 lit



Total treated Water

S.N	Equipment	on time	off time	Remark
①	SP1	7:00 Am	7:30 Am	
②	Blower	7:30 Am	11:00 Am	
③	IDLE		30 min	
④	Blower	11:30 Am	6:30 Pm	
⑤	Transfer to treated tank			
⑥	Filter feed pump	7:00 Pm	7:30 Pm	
⑦	Organization Start @ 11am			
⑧	Daily release to pond	9 Pm		
				release 20,000 liter to pond
				7,00,000 20,000
				<hr/> 7,20,000 lit

Total treated water →



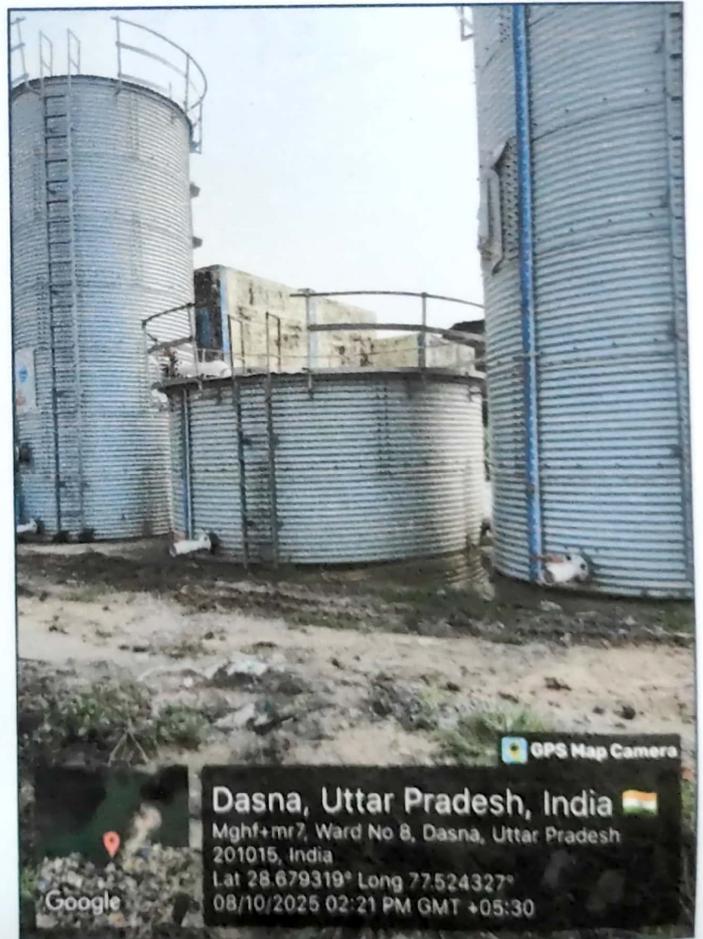
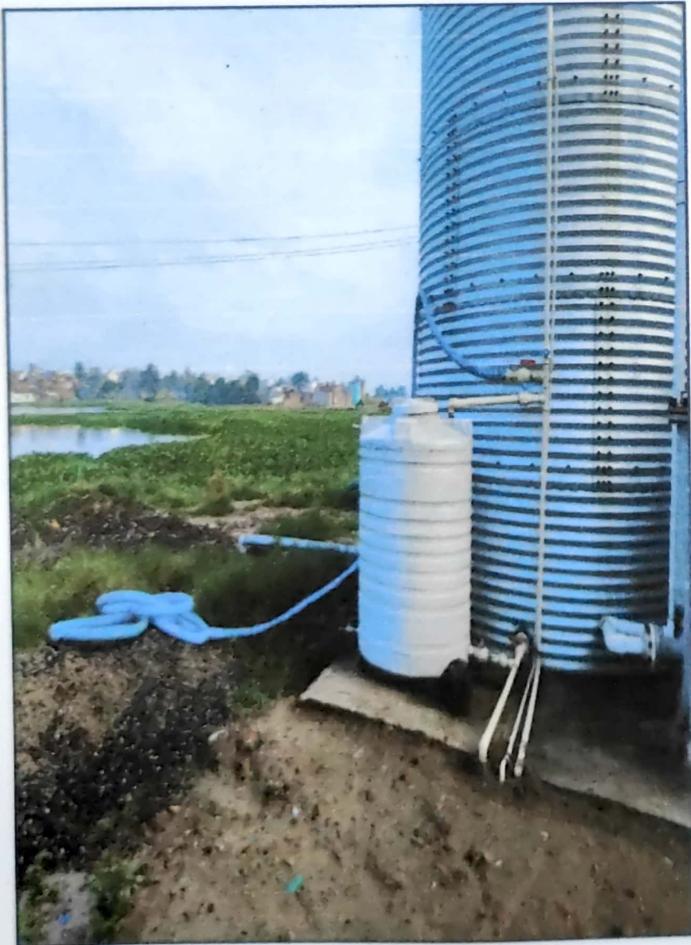
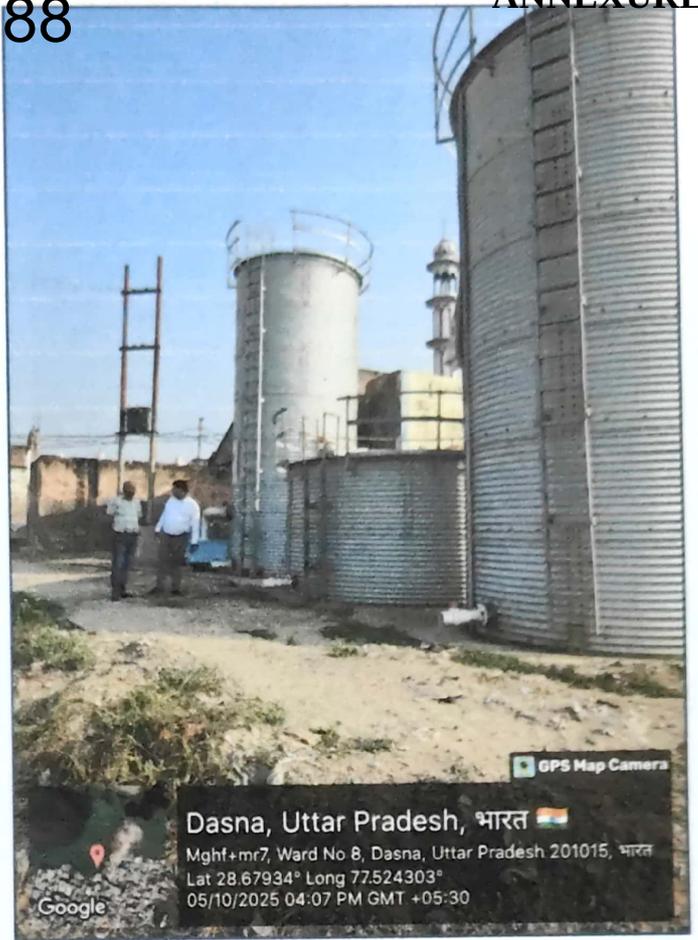


S. No	Equipment	on time	off time	Remark
①	SP1	7:00 Am	7:30 Am	
②	Blower	7:30 Am	11:00 Am	
③	1021E		30 min	
④	Blower	11:30 Am	6:30 Pm	
⑤	transfer to treated tank			
⑥	Filter feed pump	7:00 Pm	7:30 Pm	
⑦	ozonization start ① Hour			
⑧	Daily release to pond	9 P.m		
				release 20,000 liter to pond
Total treated water →				7,40,000 + 20,000 7,60,000 lit

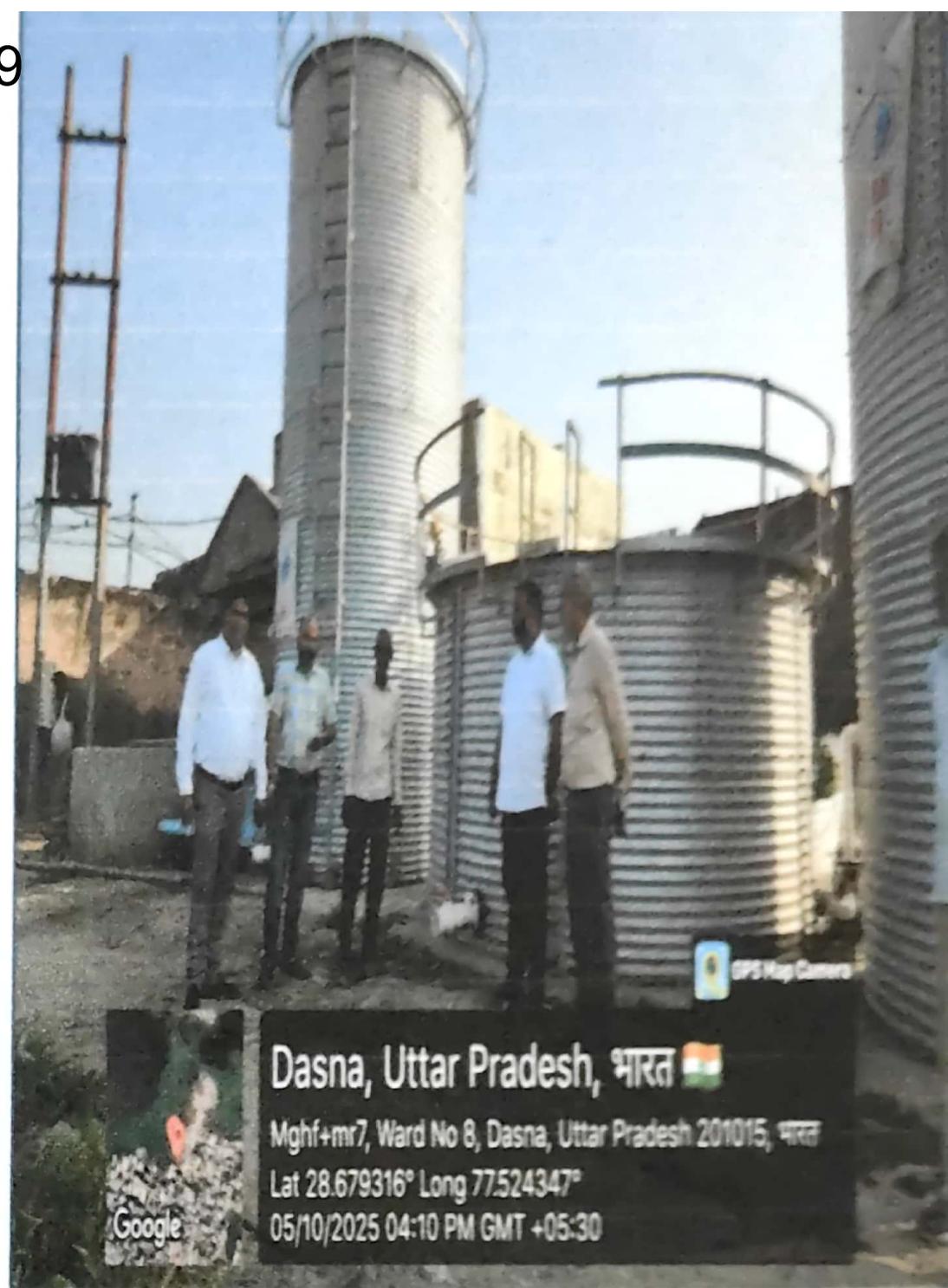


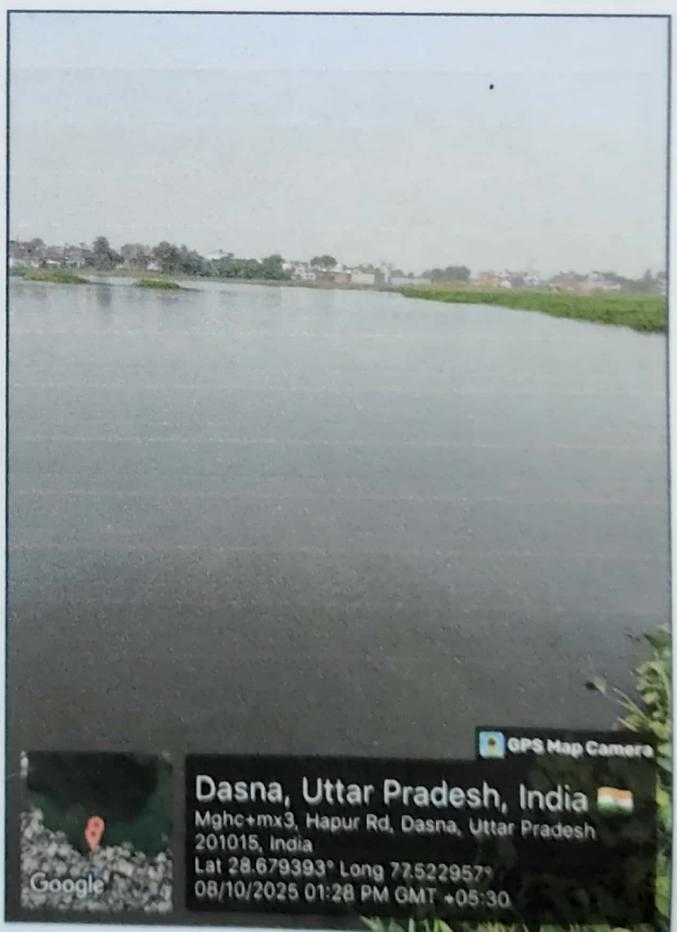
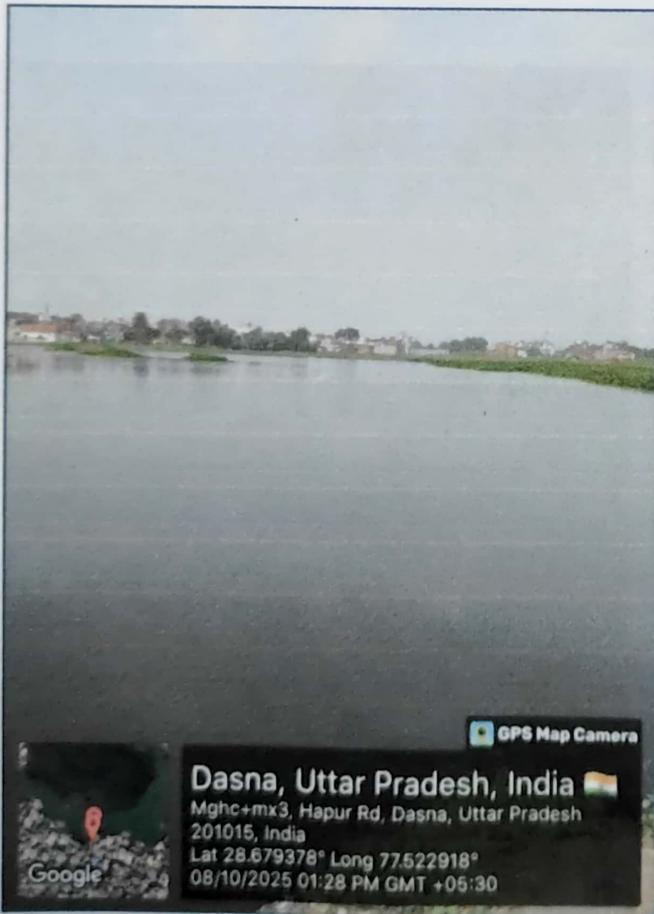
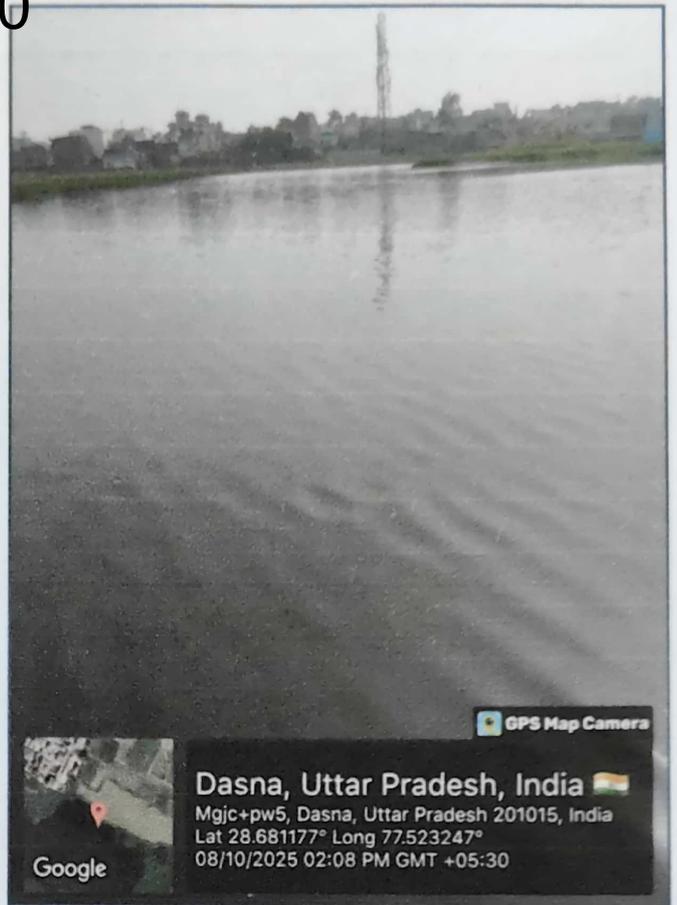
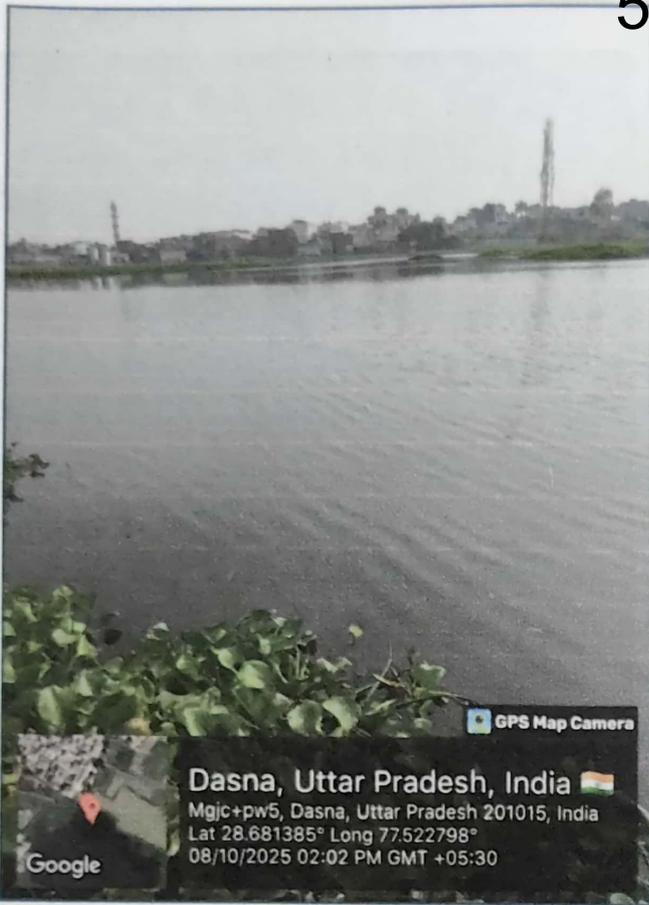
S.N	Equipment	On time	Off time	Remarks
①	SPI	6:00 Am	6:30 Am	
②	Blower	6:30 Am	7:00 Am	
③	IDLE		30 Min	
④	Blower	7:30 Am	1:30 Pm	
⑤	Transfer to treated tank			
⑥	Filter feed pump	2:00 Pm	2:30 Pm	
⑦	Ozonisation start ① Hour			
⑧	Daily release to pond	7:00 Pm		
				release 20,000 liter to Pond
Total treated water →				7,60,000 + 20,000 <hr/> 7,80,000 Hr





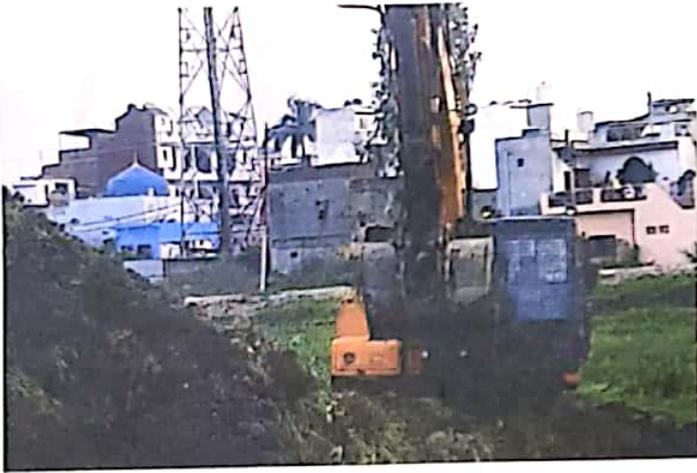
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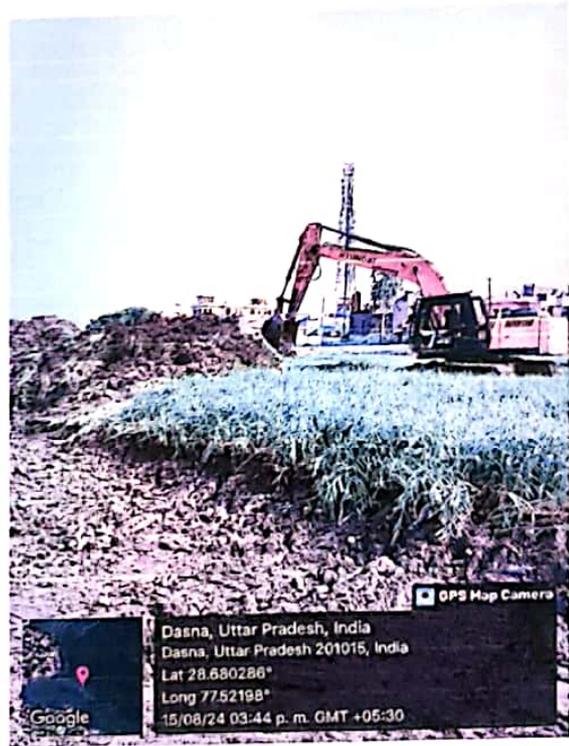
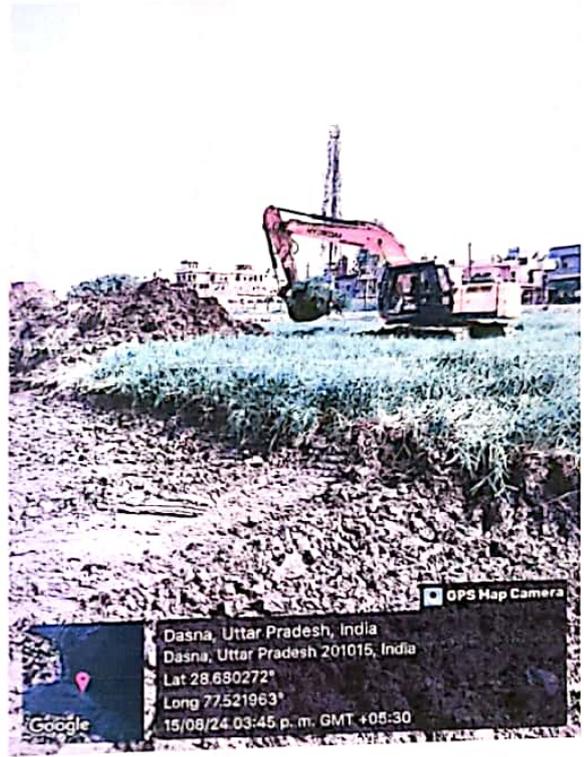
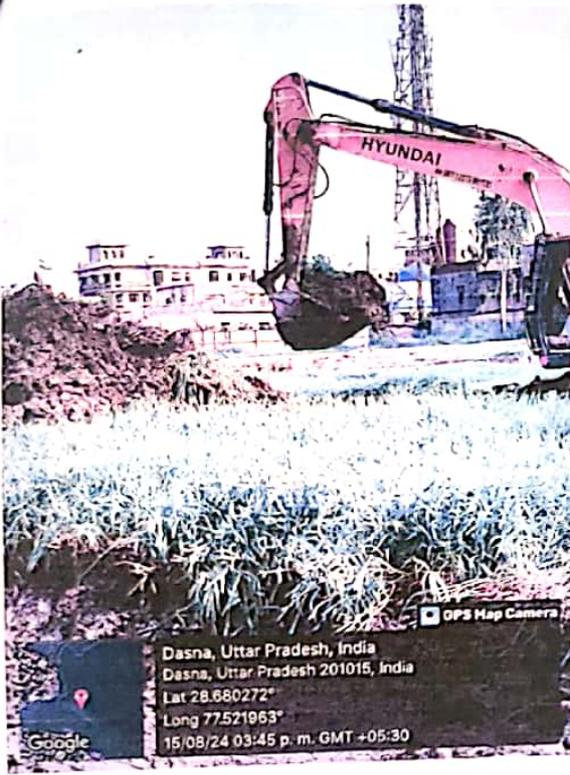
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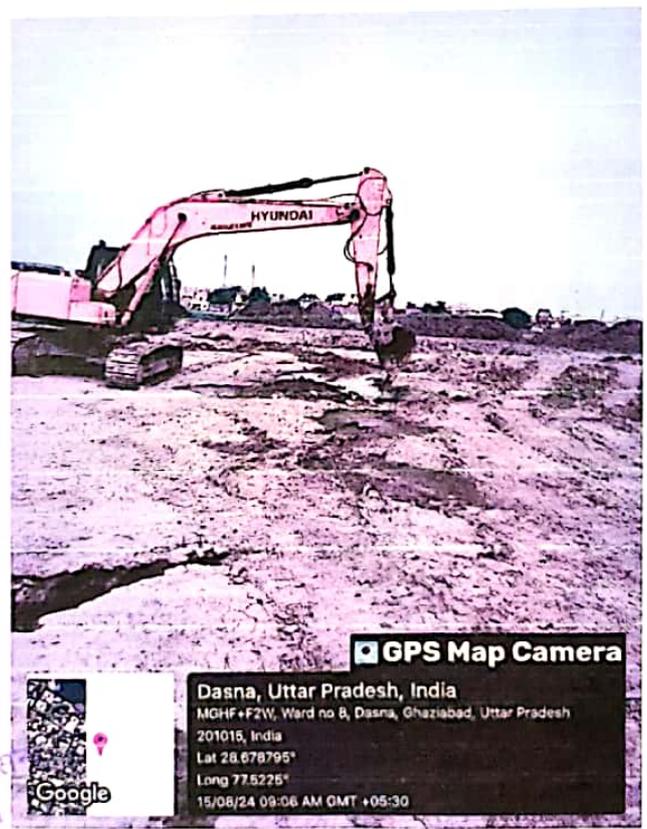
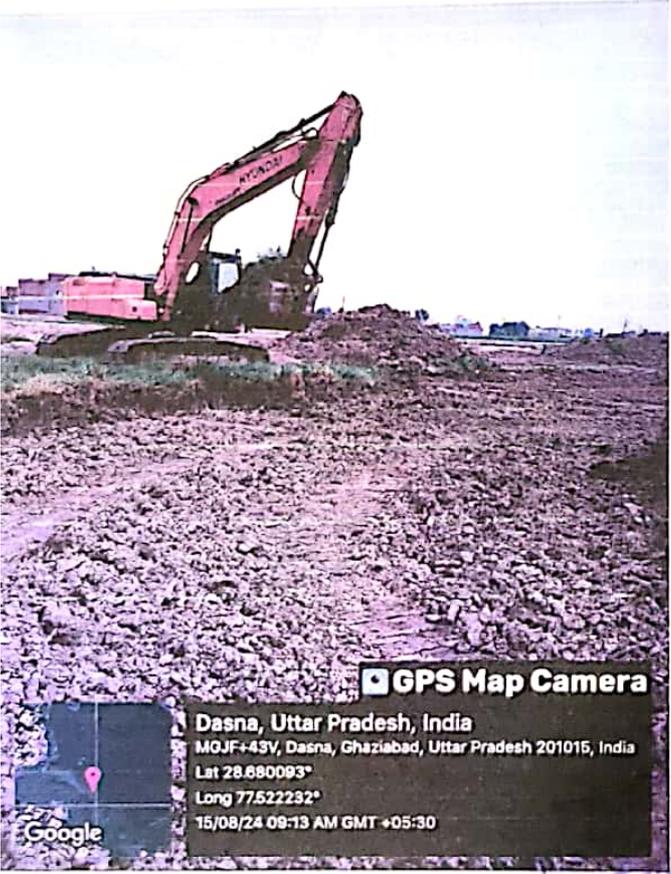
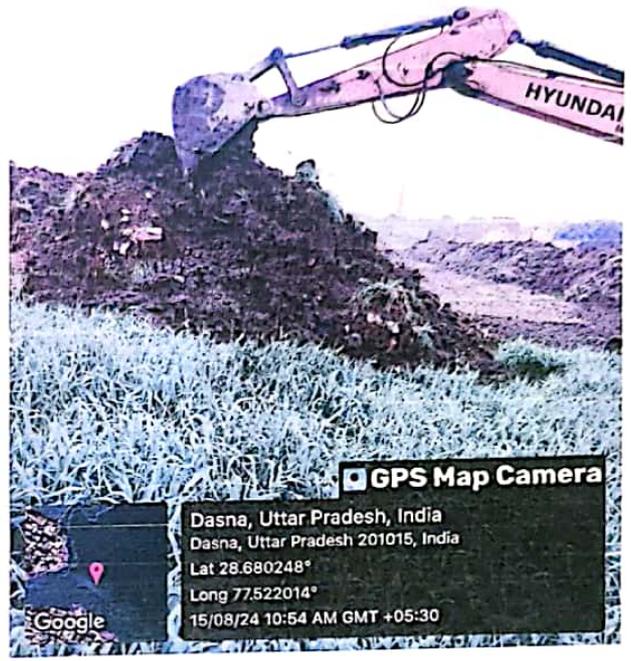
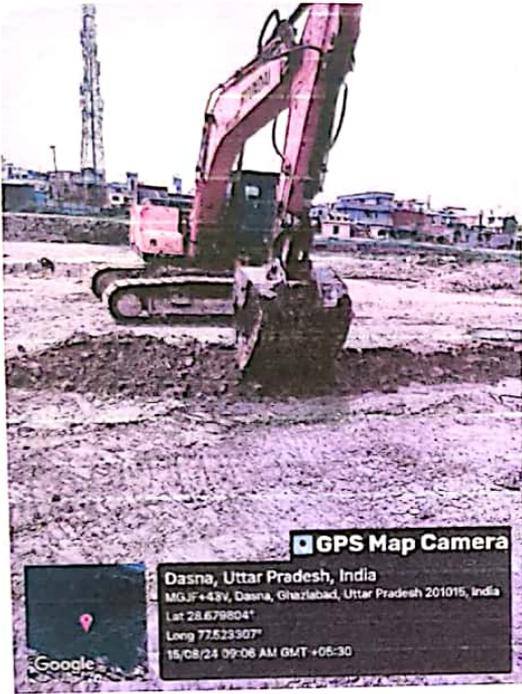
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नगर जनियंता  
नगर पंचायत डसना  
गाजियाबाद

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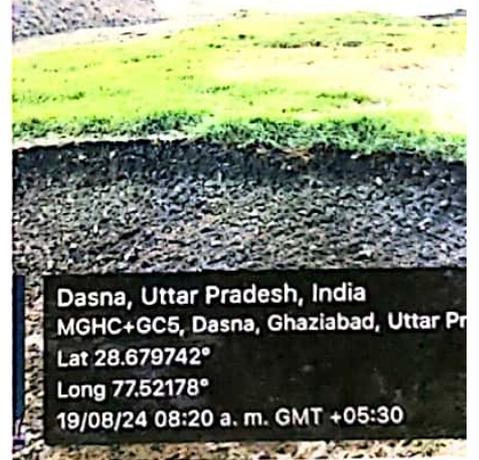
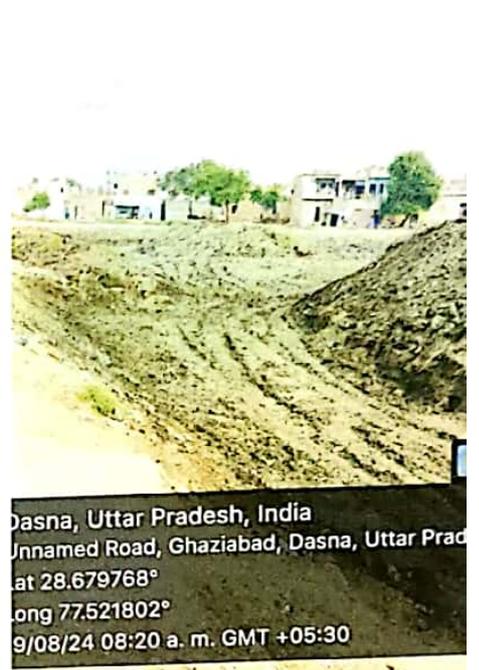
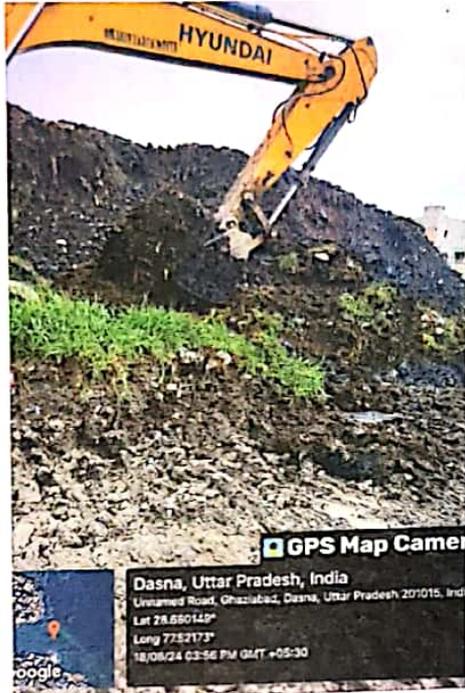
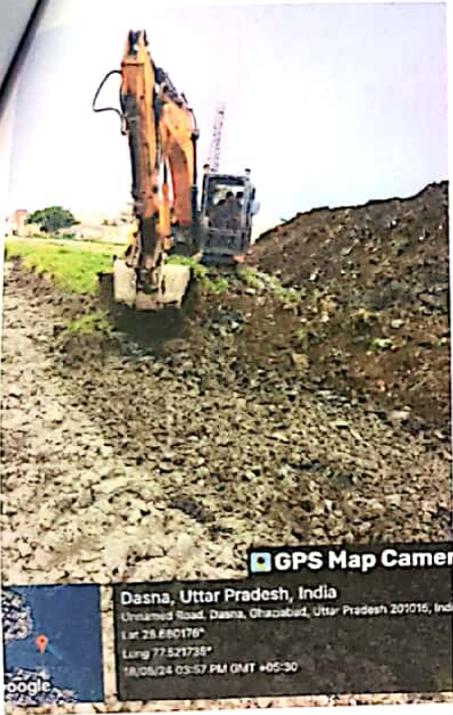
अवसर्जनिकता  
 नगर पंचायत डासना  
 गाजियाबाद

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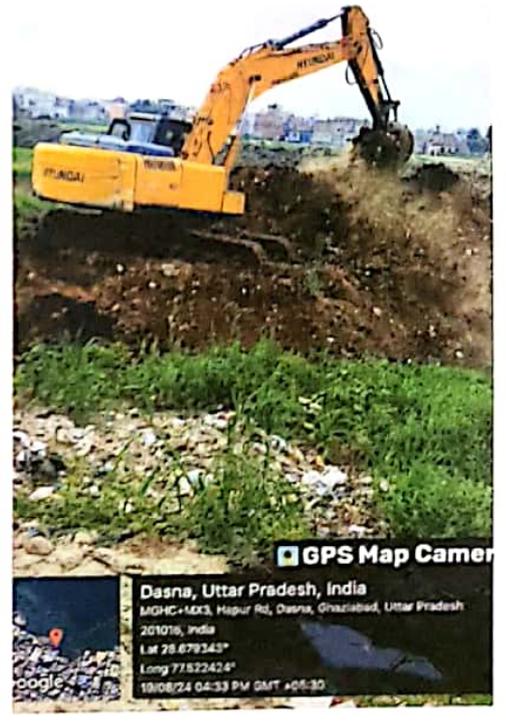
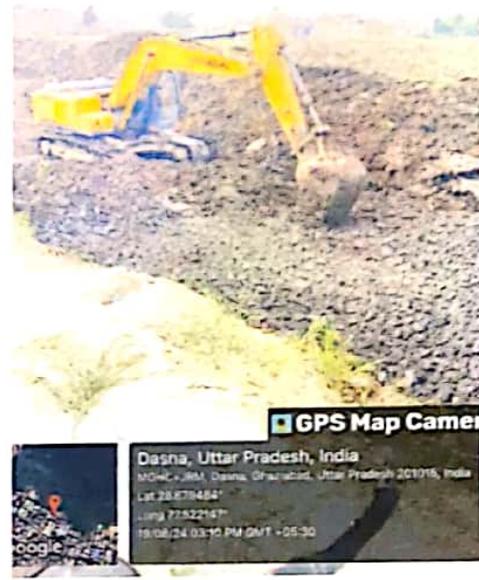
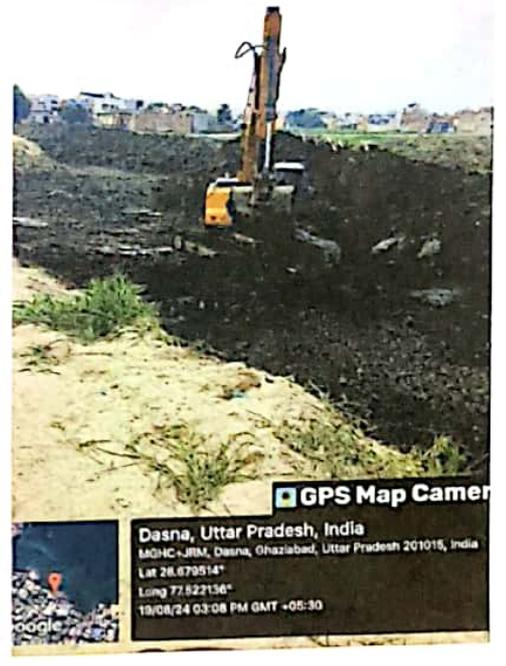
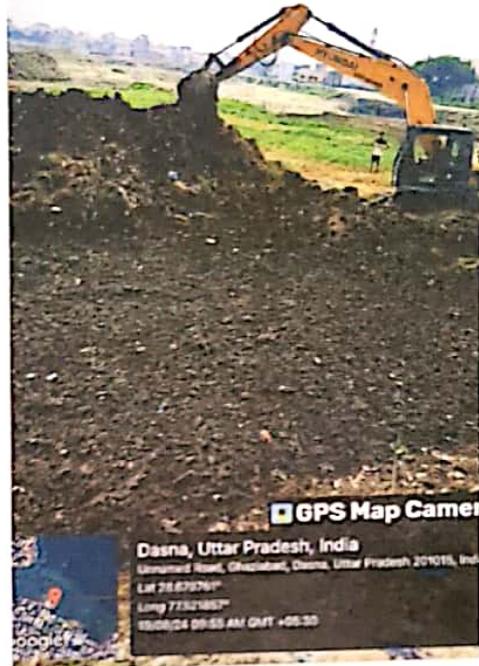
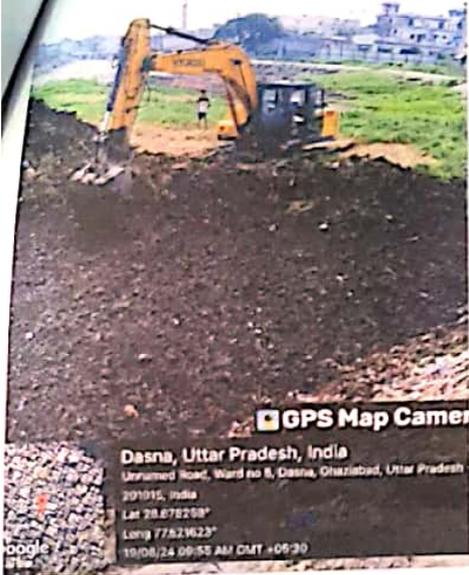
मिना डार  
मायाबाद

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अवर अभियंता  
 नगर पंचायत दासना  
 गाजियाबाद

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अवर अमिताना  
नगर पचायत डसना  
गजियाबाद

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अवर अभियंता  
 नगर पंचायत डाराना  
 गाजियाबाद



# कार्यालय नगर पंचायत 598 ड़सना जनपद-गाजियाबाद

ANNEXURE R-9

पत्रांक: 27 / नपडा-ता. / 2024-2025 Email ID-nagarpanchavatdasna@gmail.com

दिनांक-25 मई 2025

M/S Krishna Contractor  
15-G Nehru Road,  
Gandhi Nagar Muzaffar Nagar.

## कार्यादेश

आपको सूचित किया जाता है कि वित्तीय वर्ष 2024-2025 में नगरीय झील/तालाब/पोखर संरक्षण योजना के अर्न्तगत नगर पंचायत ड़सना में स्थित तालाब के सैन्दर्य करण कार्य हेतु प्रशासकीय एवं वित्तीय स्वीकृति प्रदान करते हुए प्रथम किश्त की धनराशि आंकन 64.00 लाख रुपया अवमुक्त हुए हैं जिसके सापेक्ष नगर पंचायत ड़सना के द्वारा ई-निविदा सूचना संख्या 227/नपडा.-05-2025 दिनांक 01मई 2025 राष्ट्रीय स्तर के समाचार पत्र "अमर उजाला" एवं राष्ट्रीय सहारा के दिनांक 02मई 2025 के अंक में ई-निविदा सूचना प्रकाशित करा कर दिनांक 24 मई 2025 को दोपहर 12 बजे तक आमन्त्रित की गई थी उक्त ई-निविदा में आपके द्वारा भी प्रतिभाग किया गया था आपकी निविदा L-1 पाये जाने पर आपकी निविदा नगर पंचायत ड़सना के द्वारा स्वीकृत कर ली गई है। इस लिए . 3890/9-5-19-14सा/2019 Dated 20 Sep, 2019 के अनुक्रम में आप नगर पंचायत ड़सना में वित्तीय वर्ष 2025-2026 के लिए फर्म का पंजीकरण कराते हुए निर्धारित स्टाम्प पेपर पर अनुबंध कराये तथा कार्यादेश के अनुसार श्रम विभाग में आन लाईन पंजीकरण करा कर श्रम विभाग का पंजीकरण की प्रति इस कार्यालय में प्रस्तुत करने पर ही विलों का भुगतान किया जाना सम्भव होगा। साथ ही आप कार्य के विवरण का डिस्पले बोर्ड लगाना होगा और कार्य के सम्बन्ध में लोकार्पण सम्बन्धी शिलालेख स्थापित करना होगा। कार्यों के विलों का भुगतान शासन से उपलब्ध धनराशि से ही किया जायेगा।

आप इस कार्यादेश के 07 दिन के अन्दर अनुबन्ध कराते हुए अवर अभियन्ता के सुपरवीजन में कार्य मानक एवं गुणवत्ता के साथ सम्पन्न कराये। प्रस्तुत आगणन से कोई भी विचलन सक्षम प्राधिकारी की पूर्व अनुमति के बिना स्वीकार नहीं किया जायेगा नियत अवधि में अनुबन्ध नहीं करने की दशा में कार्यादेश L-2 को या उसी कम में L-3 को अवार्ड कर दिया जायेगा। जिसके लिए आप स्वयं उत्तरदायी होंगे। स्वीकृत कार्य का विवरण निम्न है।

क्र सं	कार्य का नाम	आगणन की धनराशि	न्यूनतम निविदा दाता	दर	निविदा रट के अनुसार अनुमति लागत रू० में
1	नगर पंचायत ड़सना में स्थिति खसरा संख्या 2076,2077,2078 के तालाब के सौन्दर्यकरण हेतु चारों ओर तारबन्दी का कार्य।	799535.00	Krishana Contractor	स्टीमेट से 0.32 % कम पर	796976.32
2	नगर पंचायत ड़सना में स्थिति खसरा संख्या 2076,2077,2078 के सौन्दर्यकरण हेतु रामवीर यादव के खेत से शहजाद कुरैशी के घर तक पाथवे का निर्माण कार्य।	3671911.00	Krishana Contractor	स्टीमेट से 0.25 % कम पर	3662731.24
3	नगर पंचायत ड़सना में स्थिति खसरा संख्या 2076,2077,2078 के सौन्दर्यकरण हेतु बारात घर से कब्रिस्तान तक पाथवे का निर्माण कार्य।	3667486.00	Krishana Contractor	स्टीमेट से 0.27 % कम	3657583.81

कमश:-2

अधिसासी अधिकारी  
नगर पंचायत ड़सना  
गाजियाबाद

प्रतिलिपि- अवर अभियन्ता, नगर पंचायत डारना को सूचनार्थ एवं इस निर्देश के साथ कि कार्य का मौके पर स्वयं सुपरवीजन करें तथा नाले के निर्माण में डिजाइन/मानक एवं गुणवत्ता का पालन कराये।



अधिसारी अधिकारी  
नगर पंचायत डारना अधिकारी  
गाजियाबाद पंचायत डारना